CENTRAL ADMINISTRATIVE TRIBUNAL BAMGALORE BENCH, BENGALURU

<u>CONTEMPT PETITION NO.170/00086/2020</u> <u>IN</u> <u>ORIGINAL APPLICATIO NO.170/001544/2018</u>

FRIDAY, DATED THIS THE 29TH DAY OF JANUARY, 2021

HON'BLE MR.SURESH KUMAR MONGA ...MEMBER(J)
HON'BLE MR.RAKESH KUMAR GUPTA ...MEMBER(A)

Shri Ashok Setty,
S/o K.Thimmaih Setty,
Age: 61 years,
Retired Superintendent SBCO,
Basavanagudi HO,
Bangalore – 560 004.
Residing at: 123/D, Surya Vamshi Building,
2nd Cross, Hosur, Vidyanagar,
Near Jain Temple, Hubli – 580 021.

...Petitioner

(By Advocate Shri P.Kamalesan)

Vs.

- Shri P.K.Bisoi,
 Secretary,
 Department of Posts,
 Dak Bhavan,
 New Delhi 110 001.
- Shri Sharada Sampath,
 Chief Post Master General,
 Karnataka Circle,
 Bangalore 560 001.
- Shri T.S.Aswathanarayana,
 Senior Superintendent of Post Offices,
 Bangalore South Division,
 Bangalore 560 041.

...Respondents

(By Senior Panel Counsel Shri Gajendra Vasu)

ORDER (ORAL)

Per: Suresh Kumar MongaMember(J)

Shri Gajendra Vasu, learned Counsel representing the respondents has stated that the order dated 13.11.2019 passed by this Tribunal in OA No.1544/2018 has already been stayed by the Hon'ble High Court of Karnataka by way of an order dated 04.01.2021 passed in W.P.No.15532/2020 (S-CAT).

- 2. The fact as stated by Shri Gajendra Vasu has not been disputed by Shri P.Kamalesan, learned Counsel for the petitioner.
- 3. In view of the above, the contempt petition is disposed of as having been rendered infructuous.
- 4. However, the petitioner shall be at liberty to get the contempt petition revived in the eventuality of dismissal of the writ petition by the Hon'ble High Court of Karnataka.
- 4. Rule of court is discharged.

(RAKESH KUMAR GUPTA) MEMBER(A) (SURESH KUMAR MONGA) MEMBER(J)

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